

including Ministry of Labour who were appointed on or before 30 October, 1963, have not been declared permanent in the post of Investigator Grade-II in the joint cadre;

(b) whether the review of the above cadre has been made regularly or not in this context;

(c) whether the recommendation of the Third Pay Commission regarding converting 98 per cent posts from temporary to permanent has been followed in the context of reviving the posts of Investigator Grade II in the joint cadre; and

(d) the date by which such Investigators of the joint cadre would be made permanent, if not, made so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): (a) Fourteen Investigators Grade-II of the Joint Cadre of the Ministry of Labour and the Labour Bureau remain to be declared permanent.

(b) The review has been made regularly.

(c) Yes, Sir.

(d) It is not possible to give a date as this will depend upon the availability of permanent posts.

Representation from Society for Protection of Fundamental Rights

2034. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any written representation from the Society for Protection of Fundamental Rights, Bombay on or about 6 May, 1982;

(b) if so, the general nature of submissions made; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) The representation relates to the alleged (i) persecution of Christian fishermen in Kanyakumari, (ii) the anti-Christian stance of the Freedom of Religion Act of Arunachal Pradesh, and (iii) denial of permanent affiliation of St. John's Medical College, to the Bangalore University. The representation also generally seeks protection for Christians against fanatical and communal elements.

(c) As to the three matters referred to in part (b) above the position is as follows:

(i) The Government of Tamil Nadu have appointed a retired Judge of the Madras High Court to conduct an inquiry into the various aspects of the Kanyakumari incidents.

(ii) Entry into Arunachal Pradesh is regulated under the Bengal Eastern Frontier Regulation 1873, commonly known as Inner-line Regulation which is not directed against any particular group or religion. The Arunachal Pradesh Freedom of Religion Act, 1978 seeks to offer protection against conversion by force, inducement or fraudulent means, to all persons irrespective of their faith.

(iii) The matter concerning St. John's Medical College has been brought to the notice of the Karnataka Government. The Minorities Commission have also done so.

Crimes against women in Delhi and other metropolitan cities

2035. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how the crimes against women in the capital compare with those committed in other metropolitan cities during 1980, 1981 and 1982 so far; and

(b) what steps are contemplated to effectively prevent the crimes against

women in the various metropolitan cities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The information is being collected and will be laid on the Table of the House.

Survey on the Image of Police in India by Bureau of Police Research and Development

2036. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Bureau of Police Research and Development has recently carried out a survey on "The Image of Police in India" as published in Sunday, News Magazine, Calcutta, dated 30 May—5 June, 1982:

(b) if so, what are the findings of the survey; and

(c) whether the survey has found that handcuffing and parading of the arrested persons on foot from police station to court has been prevalent in most of the Metropolitan towns and in New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). No survey was recently carried out by the Bureau of Police Research and Development on the "Image of Police in India". However in August 1978 the Bureau entrusted to the Indian Institute of Public Opinion, New Delhi a public opinion survey on the subject. The report was submitted in September, 1979. The broad conclusion of this public opinion survey based on a sample of 4,000 persons in four selected areas in the country was that the image of the police was poor.

(c) No, Sir.

CBI probe against Director of Regional Research Laboratory, Jammu

2037. DR. SUBRAMANIAM SWAMY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that CBI probe has been ordered against the Director of the Regional Research Laboratory, Jammu;

(b) whether in the past also there had been such enquiries;

(c) whether the General Secretary of the CSIR Scientific Workers Association had written to the CSIR Vice-President of February 1, 1982 making other charges against the Director; and

(d) if so, whether Government will consider appointing a new Director befitting a research laboratory?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH):

(a) Council of Scientific and Industrial Research (CSIR) have not asked for any such probe.

(b) There were allegations about the double claim of TA during April-May, 1970 when the present Director was working in the Regional Research Laboratory, Jammu as Assistant Director (He was appointed as Director of the Laboratory only in 1975). These allegations were checked during 1971-72 by CBI who found that there was no substance in the allegations.

(c) Yes, Sir, but no substantial grounds were given to modify the decision already taken.

(d) Does not arise.

Cut in Production of Vehicles by TELCO and Ashok Lelyand

2038. SHRI DHARAM BIR SINHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the production of vehicles has been cut by the TELCO and Ashok Leyland due to fall demand;